## GOVERNMENT OF INDIA STEEL LOK SABHA

UNSTARRED QUESTION NO:2340 ANSWERED ON:11.03.2010 SHIP BREAKING INDUSTRY Majumdar Shri Prasanta Kumar;Roy Shri Nripendra Nath;Tirkey Shri Manohar

## Will the Minister of STEEL be pleased to state:

- (a) whether any study has been conducted by the Government to improve scientifically the ship breaking facilities in the country;
- (b) if so, the details thereof;
- (c) the steps being taken to train the labourers involved in ship breaking keeping in view the environmental and occupational hazards;
- (d) whether the Government is considering levying fee from the ship owners for the welfare of labourers and their families; and
- (e) if so, the details thereof?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP)

(a)to(c): As per the order of the Hon'ble Supreme Court of 17-02-2006, a Central Technical Committee (CTC) under the Chairmanship of Secretary, Ministry of Environment and Forests was set up to regulate various activities of ship breaking industries. The CTC gave its recommendations touching all aspects of ship breaking. The recommendations are operative by virtue of the Supreme Court Order dated 6-9-2007. Pursuant to the directives of the Hon'ble Supreme Court, a series of measures have been taken for attenuating the hazards of ship breaking and for improving the working conditions at ship-breaking yards. Consequently, detailed protocols and procedures have been put in place for scrutinizing ships arriving for breaking and for handling and disposing of hazardous materials and wastes. The provisions of existing rules take adequate care of the hazards of ship breaking. Further, as and when any shortcoming are noticed, remedial steps are taken.

(d)&(e): Gujarat Maritime Board is running the Safety training and labour welfare institute at Alang. A total of 54, 277 workers have been trained into the aspects of environment, safety and occupational hazards. It is mandatory to engage trained labours by the ship recyclers. As such, there is no proposal under consideration for levying fee from the ship owners.